

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB) 452(ND)/2017

CORAM:

PRESENT: MR. L. N. GUPTA
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2019.

NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &Ors.

~~SECTION OF THE COMPANIES ACT:~~ 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:	Ms. Nazia Parveen, Advocate			
	Mr. D. M. Sinha, Advocate for Upaj Buildcon Pvt. Ltd.			
	Mr. Syed Faraz Karim, Advocate for Liquidator			

ORDER

The status report is stated to have been filed which is still not before this Bench. Ld. Counsel has apprised this Bench that pursuant to the open auction, they have received a bid of Rs. 3,87,00,000/- and have disposed off the plant and machinery. List the status report on 12th December 2019.

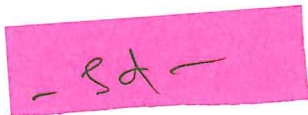
Ld. Counsel also presses disposal of his application CA 903/2019. It is submitted that notice has been duly effected on the non-applicant. However, none is present on behalf of the liquidator to apprise this Bench about what steps have been taken by him in pursuing recovery in these debts.

CA 740/2019 – Ld. Counsel appearing for the Respondent submits that details as available have been provided, which are also in public domain. Notwithstanding the same, it is directed that the representative of the

company, M/s. Upaj Buildcon Pvt. Ltd. shall assist the Liquidator in respect of all information required by him.

The representative shall meet the Liquidator in his office on 2nd December 2019 at 3 p.m.

To come up on 12th December 2019.



(L. N. Gupta)
Member (T)



(Ina Malhotra)
Member (J)